

Punjab Government Gazette ordinary

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CHANDIGARH, FRIDAY, MARCH 25, 2022 (CHAITRA 4, 1944 SAKA)

LEGISLATIVE SUPPLEMENT **Contents Pages** Part-I Acts NilPart-II **Ordinances** NilPart-III **Delegated Legislation** 1. Corrigendum dated the 16th March, 2022 in the Government of Punjab, Department of Housing and Urban Development, Notification No. G.S.R. 144/P.A.11/1995/Ss. 180 and 43/2021, dated the 31st August, 2021. .. 471 2. Notification No. G.S.R. 17/P.A.1/1914/ S.59/Amd.(152)/2022, dated the 18th March, 2022, containing amendment in the .. 473 Punjab Liquor License Rules, 1956. **Part-IV** Correction Slips, Republications and Replacements Nil****

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PUNJAB GOVT. GAZ., MARCH 25, 2022 (CHTR 4, 1944 SAKA)

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF HOUSING AND URBAN DEVELOPMENT

CORRIGENDUM

The 16th March, 2022

In the Government of Punjab, Department of Housing and Urban Development, Notification No. G.S.R. 144/P.A.11/1995/ Ss. 180 and 43/2021, dated the 31st August, 2021 as published in the Punjab Government Gazette, dated the 10th September, 2021:-

- 1. In rule 5, in sub-rule (2), in serial number 4 of the table, under column 3 and 4, FOR "65 percent", READ, "40 percent"; and
- 2. In rule 8, in sub-rule (1), in serial number 21 of the table, under column 5, FOR "1 Equivalent", Read "2 Equivalent".

SARVJIT SINGH,

Additional Chief Secretary to Government of Punjab, Department of Housing and Urban Development.

2535/3-2022/Pb. Govt. Press, S.A.S. Nagar

PART III

GOVERNMENT OF PUNJAB

OFFICE OF EXCISE COMMISSIONER PUNJAB, PATIALA

NOTIFICATION

The 18th March, 2022

No. G.S.R. 17/P.A.1/1914/S.59/Amd.(152)/2022.-In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No.1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O.25/P.A.1/1914/S.9/2020, dated the 4th August, 2020, and all other powers enabling me in this behalf, I, Rajat Agarwal, I.A.S, Excise Commissioner, exercising the powers of the Financial Commissioner, make the following rules, further to amend the Punjab Liquor License Rules, 1956, namely:-

RULES

- 1. (1) These rules may be called the Punjab Liquor License (First Amendment) Rules, 2022.
 - (2) They shall be deemed to have come into force on the 06th day of March, 2022.
- 2. In the Punjab Liquor License Rules, 1956, in rule 36, in sub-rule (39), in the third proviso, for the figures, words and sign "5th March, 2022" and "12th March, 2022", the figures, words and sign "09th March, 2022" and "15th March, 2022" shall, respectively, be substituted.

RAJAT AGARWAL, EXCISE COMMISSIONER, PUNJAB.